

of borrowers, issuance of certificates regarding dues, title of the applicant to land, etc. is secured simultaneously. Also, the provision of credit camps for finalizing the applications on the spot has also been made in the above guidelines. In order to avoid delay, RBI has further stipulated that forms in which State Government Officers have to give certificates at the credit camps may be got printed in sufficient numbers by respective District Magistrates. Besides, RBI has prescribed that in considering loan applications for ensuing crop season, current dues of the applicants to the State Government may be ignored, provided State Government declares a moratorium for a sufficiently long period on all amounts due to the State Government as on the date of occurrence of the natural calamity.

**Compensation to Rajasthan for mandatory expenditure  
under central laws**

†877. SHRI ASHK ALI TAK : Will the Minister of FINANCE be pleased to state:

(a) whether the State Government of Rajasthan has requested the Central Government for the compensation of the mandatory expenditure made by the States under Central laws, if so, the action taken in this regard; and

(b) whether the State Government has requested to eliminate the gap between plan and non-plan expenditure of the Central Government, if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) No Sir.

(b) Does not arise.

**Allocation of funds/grants**

878. DR.T. N. SEEMA : Will the Minister of FINANCE be pleased to state:

(a) the mechanism/formula adopted for allocation of various types of funds/grants between the Central Government and the State Governments;

(b) the details of funds allocated to the State Governments as per recommendations under the Twelfth, Thirteenth and Fourteenth Finance Commission and share of each State thereof;

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†Original notice of the question was received in Hindi.